



## हरियाणा तालाब एवं अपशिष्ट जल प्रबंधन प्राधिकरण

Plot no-9, DHL Square, 3rdFloor, IT Park, Sector -22 Panchkula – 134109

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[www.hpwwma.org.in](http://www.hpwwma.org.in)

Letter No. HPWWMA/ Legal/378/2023 1802

Dated: 19/04/2024

To,

The Registrar General,  
National Green Tribunal, New Delhi.

**Subject:** Original Application No.614/2023 titled as Amit Sharma Versus Haryana Pond & Waste Water Management Authority & Ors.

**Reference:** Judgment dated 11.10.2023 passed by the Hon'ble National Green Tribunal, New Delhi in the above cited matter.

**Respectfully Showeth**

1. That vide judgment dated 11.10.2023 Principal Bench of Hon'ble National Green Tribunal, New Delhi has disposed of above cited Original Application with the direction to constitute a committee comprising of the Secretary, Haryana State Pollution Control Board and concerned Superintending Engineer, Irrigation Department of State of Haryana representative of Ground Water Department and Sarpanch of Gram Panchayat of Dhaliawas. The Hon'ble National Green Tribunal, New Delhi appointed Superintending Engineer JLN Water Services Circle, Rewari as a Nodal Agency in this matter.
2. That Hon'ble National Green Tribunal, New Delhi directed the committee to inspect the pond in question, get the water analysis report of water of the pond and also ascertain the source of pollution in the pond and submit a report within two months before Chairperson of HPWWMA, Haryana (respondent No.1).
3. That Hon'ble National Green Tribunal, New Delhi directed HPWWMA to duly consider the report sent by committee and ensure that the remedial measures are taken within three months of the receipt of the report. The Hon'ble National Green Tribunal, New Delhi directed the HPWWMA to send the Action report to the Registrar General within six months.
4. That HPWWMA received the inspection report from the Superintending Engineer, Irrigation Department on 04.01.2024. This pond has been taken under Scheme Phase-IV (2024-25) by this Authority. As per the data available on Pond Data Management System software of this office, it has been found that UID No of this pond is

- 01HRRWRRWR0173DHAL028. The present status of this pond is “polluted but not over flowing”. Copy of PDMS is attached as **Annexure A** and Area of this pond is 1.25 Acre.
5. That vide order dated 29.12.2023 Director and Special Secretary to Govt. of Haryana fixed the responsibility of ponds which are of area less than 2.5 Acre to the Zila Parishad for restoration using their own funds. Copy of order dated 29.12.2023 is attached as **Annexure-B**.
  6. That the Haryana Pond Authority has initiated the process of rejuvenation of this pond and the Digital Survey is under process of this pond under planning stage.
  7. That the HPWWMA vide letter dated 20.03.2024 directed Chief Executive Officer, Zila Parishad, Rewari for taking immediate action on the pond in question regarding rejuvenation of the pond. Letter dated 20.03.2024 is attached as **Annexure-C**.
  8. That again vide letter dated 12.04.2024 the HPWWMA sent a reminder to the Chief Executive Officer, Zila Parishad to submit Action Taken Report to this Authority within 7 working days. Letter dated 12.04.2024 is attached as **Annexure-D**.

It is, therefore, respectfully submitted that in view of the submissions made above, this Authority has initiated process of rejuvenation of pond and is in the planning stage. In the meanwhile, the Chief Executive Officer, Zila Parishad have been directed to take necessary action for cleaning of the pond.

Submitted please.

Encls. :- AA above.

  
18/04/24  
**Technical Advisor**  
**HPWWMA, Panchkula**

### Search Village Wise Ponds

Model Ponds - Restoration of Ponds or Inlet/Outlet or MICADA

Region: \*

Rural

District: \*

Rewari

Block:

REWARI

Village: \*

Dhalaawas(173)

### Restoration of Pond

S/N	District	Block	Village	Name of Pond	UID	Present condition of Pond	Area as per Revenue Record (in acre)	Actual Area at Site (in acres)	Whether the Pond is in Abadi Area	Scheme	Year	Department	Planning Stage	Physical Stage
1	Rewari	REWARI	Dhalaawas(173)	Rewari by Pass Road	01HRRWRRWRO173DHML028	Polluted but not overflowing	1.25	1.25	Yes	Phase-M(2024-25)	2024-25	PR-PW	Status	Status

### Inlet/Outlet

S/N	District	Block	Village	Name of Pond	UID	Scheme	Year	Department	Planning Stage	Physical Stage	Financial Details
1	Rewari	REWARI	Dhalaawas(173)	Rewari by Pass Road	01HRRWRRWRO173DHML028	Phase-(M(2024-25))	2024-25	IWRD	Status	Status	Status

### MICADA

**HARYANA GOVERNMENT**  
**DEVELOPMENT AND PANCHAYATS DEPARTMENT**

**ORDER**

In continuation of order no.2023/66677-75157 dated 24.06.2023, Government of Haryana hereby issue the following list of projects with functional responsibility to be undertaken by PRIs namely, Gram Panchayats, Panchayat Samitis, Zila Parishads and State Government, respectively in the rural areas of the State of Haryana :-

**TABLE 1. PROJECTS TO BE EXECUTED BY THE GRAM PANCHAYATS OUT OF THEIR OWN FUNDS :**

<b>S. No.</b>	<b>Type of Works</b>
1	Construction of village streets (other than Phimis)
2	Construction of nalis/ drains along streets.
3	Constructions of Gau Ghats
4	Construction of Swagat Dwars
5	Repair and Maintenance of village streets/drains/ culverts
6	Repair and Maintenance of Gram Sachivalayas
7	Repair and Maintenance of all kinds of Chaupals
8	Maintenance of Shiv Dhams
9	Maintenance of tubewell-based single Gram Panchayat water supply systems
10	Dewatering and desludging of village ponds
11	Maintenance of ponds
12	Door to Door collection, segregation, and disposal of solid waste
13	Cleaning of drains
14	Operation & Maintenance of Public/ Community Toilets/ Urinals.
15	Sweeping of village streets
16	Maintenance/repair of all public assets of Gram Panchayats.
17	Operations, repair, and maintenance of Streetlights
18	Demolition of condemned buildings and others
19	Repair and maintenance of Phimis except where such Phimi forms part of the road constructed by PWD (B&R) or by HSAMB.
20	Works concerning the Govt. School or any other work not included in the Table 2, 3, 4 or 5
21	Installation of CCTV cameras

**TABLE 2. PROJECTS TO BE UNDERTAKEN BY THE PANCHAYAT SAMITI USING OWN FUND**

S. No.	Type of Works
1	Maintenance of Park-cum-Vyayamshalas/ Yogshalas
2	Operation of Bio-gas plants/Gobardhan projects.
3	Water treatment and Greywater management
4	Maintenance of Parks and tree plantation drives
5	Operation and maintenance of Liquid Waste Projects
6	Installation of road signages/ street furniture etc.
7	Construction of Memorial
8	Construction of Park
9	Any other PRI related work as per resolution of the Panchayat Samiti except projects mentioned in table 1.

**TABLE 3. PROJECTS TO BE IMPLEMENTED BY THE ZILA PARISHADS USING OWN FUNDS**

S. No.	Type of Works
1	Repair of PHC/ Sub Health Centres
2	Construction and maintenance of Anganwadis
3	Special repair and annual repair of rural roads up to 5 Karam transferred from HSAMB.
4	Installation of streetlights in Gram Panchayats.
5	Establishment of E-libraries, Mahila Sanskritik Kendras & Indoor Gyms
6	Construction and maintenance of Bus Queue Shelter
7	Repair of Government Primary and Middle schools through School Management Committees
8	Construction of chaupals
9	Development of ponds less than 2.5 acres
10	Maintenance of Rural Sports Stadium
11	Covering of nalas and drains
12	Laying of RCC pipeline/ sewer for Culverts and across path/ rastas to the fields of villages.
13	Any other PRI related work as per resolution of the Zila Parishad except projects mentioned in table 1 & table 2.

**TABLE 4. PROJECTS TO BE IMPLEMENTED BY THE STATE GOVERNMENT USING GOVT. FUNDS/STATE BUDGET**

S. No.	Type of Works
1	Construction of Zila Parishad Sachivalaya

Endst. No.2023/ 21480-81

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. The Additional Chief Secretary to the Govt. of Haryana, Development and Panchayats Department.
2. The Principal Secretary to Chief Minister, Haryana.

  
Director and Special Secretary to Govt. of Haryana  
Rural Development Department  
Chandigarh

Endst. No.2023/ 21482-85

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. All the Chief Executive Officers of the Zila Parishads.
2. All the District Development and Panchayat Officers in the state.
3. All the Executive Officers, Panchayat Samitis-cum-BDPOs.
4. All Gram Sachivs in the State.

  
Director and Special Secretary to Govt. of Haryana  
Rural Development Department  
Chandigarh

Endst. No.2023/ 21486-90

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. The Chief Engineer, Panchayati Raj Public Works, Haryana.
2. All the Superintending Engineers, Panchayati Raj in the State.
3. All Executive Engineers, Panchayati Raj in the State.
4. All Sub Divisional Engineers, Panchayati Raj in the State.
5. All Junior Engineers, Panchayati Raj in the State.

  
Director and Special Secretary to Govt. of Haryana  
Rural Development Department  
Chandigarh

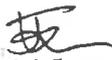
S. No.	Type of Works
2	Construction of Gram Sachivalayas
3	Construction of Link Roads between villages for width less than 5 Karam
4	Construction of paths to fields under Mukhyamantri Kisan Khet Sadak Yojana
5	Construction of Phirnies alongwith drains/ nalas/ pipeline or sewer.
6	Construction of Community Centre – 1 Acre, 2 Acre
7	Development of ponds above 2.5 acre taken up on the recommendation of Haryana Pond and Waste Water Management Authority
8	Construction of Rural Sports Stadium at village level
9	Capital projects under Shivdham Yojana
10	Government may approve any other development works other than above
11	Construction of retaining wall alongside road

**TABLE 4A. PROJECTS TO BE IMPLEMENTED BY PANCHAYATI RAJ INSTITUTIONS WITH FUNDING SHARED WITH THE STATE GOVERNMENT**

S. No.	Type of Works
1	Creation of capital assets for solid waste management including Swachh Bharat Mission works (90% State and 10% PRI)
2	Maintenance of capital assets for solid waste management including Swachh Bharat Mission works (20% State and 80% PRI)
3	Creation of capital assets for liquid waste management including Swachh Bharat Mission works (90% State and 10% PRI)
4	Maintenance of capital assets for liquid waste management including Swachh Bharat Mission works (20% State and 80% PRI)
5	Construction of Park-cum-Vyayamshalas/Yogshalas (80% State and 20% PRI)
6	Construction of e-libraries (80% State and 20% PRI)
7	Construction of gymnasias (80% State and 20% PRI)

All the Panchayati Raj Institutions and authorities concerned while planning or approving any project shall consider the assignment of functional responsibility of the project as per the above list.

This order will come into force with immediate effect.

  
Director and Special Secretary to Govt. of Haryana  
Rural Development Department  
Chandigarh

Endst. No.2023/ 21477-79

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. All the Presidents of the Zila Parishads.
2. All the Chairmen of the Panchayat Samitis.
3. All Sarpanches of the Gram Panchayats.

  
Director and Special Secretary to Govt. of Haryana  
Rural Development Department  
Chandigarh



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Letter No. HPWWMA/ Legal/378/2023 1427

Dated: 20/03/2024

To

The Chief Executive Officer  
Zila Parishad Rewari, Haryana.

**Subject:** Regarding implementation of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 11.10.2023 in Original Application No.614/2023 titled as Amit Sharma Versus Haryana Pond & Waste Water Management Authority & Ors.

**Reference :** Letter No. 16-17/58-W Pond dated 04.01.2023.

Sir,

May kindly refer to letter of even number dated 04.01.2023 on the subject noted above. Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 11.10.2023 has disposed of the Original Application No.614/2023 titled as Amit Sharma Versus Haryana Pond & Waste Water Management Authority & Ors. with the direction to constitute a Committee comprising of the Secretary, Haryana Pollution Control Board and concerned Superintending Engineer, Irrigation Department of State of Haryana, representative of Ground Water Department and Sarpanch of the Gram Panchayat, Dhaliawas and as per order Superintending Engineer will act as nodal agency.

Vide letter No. 16-17/58-W Pond dated 04.01.2023 the Superintending Engineer has submitted the report. The copy of report is attached at **Annexure 'A'**.

After going through the Pond Data Management System of this office, it has been found that UID number 01HRRWRRWR0173DHAL028 is assigned to village Dhaliawas Block Rewari District Rewari, Haryana and area as per the revenue record of this pond is 1.25 acre. The copy of the PDMS data of the pond is attached at **Annexure-'B'**.

Vide order dated 29.12.2023 by the Director and Special Secretary to Govt. of Haryana issued the list of projects with functional responsibility to be undertaken by PRI's namely, Gram Panchayats, Panchayat Samitis, Zila Parishads and State Government, respectively in the rural areas of the State of Haryana. As per Sr. No. 9 of table-3, development of ponds less than 2.5 acres to be executed by Zila Parishad using their own funds. Order dated 29.12.2023 is placed as **Annexure-'C'**.

Therefore, being an NGT matter you are requested to take immediate action at the earliest.

**This may be treated as most urgent.**

  
14/03/24  
Technical Advisor  
HPWWMA, Panchkula

Letter No. HPWWMA/ Legal/378/2023 1428-1437

Dated: 10/03/2024

A copy of the above is sent to the following for information and necessary action:-

1. Commissioner & Secretary, IWRD, Haryana.
2. Addl. Chief Secretary, Environment & Climate Change Department, Haryana.
3. Addl. Chief Secretary, Development and Panchayat Department, Haryana.
4. Addl. Chief Secretary, Rural Development Department, Haryana.
5. District Magistrate, Rewari [dcrwr@hry.nic.in](mailto:dcrwr@hry.nic.in)
6. DDPO, Rewari [ddporwr@hry.nic.in](mailto:ddporwr@hry.nic.in)
7. BDPO, Rewari [bdpo.rewari@hry.nic.in](mailto:bdpo.rewari@hry.nic.in)
8. Regional Officer, Haryana State Pollution Control Board, Rewari. [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)
9. Nawaz Khan, Chief Minister Good Governance Associate, [nawaz.khan@cmgga.ashok.edu.in](mailto:nawaz.khan@cmgga.ashok.edu.in)
10. Amit Sharma, Village Dhaliawas, Near Sector-3, P.O.: - Rewari, Teh. & Dist: Rewari, Haryana- 123401  
Mob: 9408793704 Mail id: [mailzflows@gmail.com](mailto:mailzflows@gmail.com)

  
14/03/24  
Technical Advisor  
HPWWMA, Panchkula



## हरियाणा तालाब एवं नाल प्रबंधन प्राधिकरण

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### Reminder-I

Letter No. HPWWMA/ Legal/378/2023 1762-1763

Dated: 12/04/2024

To

1. The Chief Executive Officer  
Zila Parishad Rewari, Haryana.
2. Smt. Sushila Devi, Sarpanch of the Gram Panchayat,  
village Dhaliawas, Near Sector -18, VPO Rewari,  
Teh. & Distt. Rewari, Haryana-123401 (Through Registered Post).

**Subject:** Regarding implementation of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 11.10.2023 in Original Application No.614/2023 titled as Amit Sharma Versus Haryana Pond & Waste Water Management Authority & Ors.

**Reference :** Letter No. 16-17/58-W Pond dated 04.01.2023.

Sir,

May kindly refer to letter of even number dated 20.03.2024 (copy enclosed as **Annexure A**) on the subject noted above vide which it was requested to send the action taken report in compliance of the order dated 11.10.2023 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi However no report received at your end.

After going through the Pond Data Management System of this office, it has been found that UID number 01HRRWRRWR0173DHAL028 is assigned to Rewari by Pass Road of village Dhaliawas Block Rewari District Rewari, Haryana and area as per the revenue record of this pond is 1.25 acre. The present status of this pond is polluted but not over overflowing and taken under Scheme Phase IV 2024-25. Copy of PDMS is attached as **Annexure B**.

In the meanwhile, you are requested to take necessary action on the complaint in pursuance of order No.2023/66677-75157 dated 24.06.2023 (copy enclosed as **Annexure C**) issued by the Haryana Government, Development and Panchayats Department for the compliance of order dated 11.10.2023 passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi and send Action Taken Report to this Authority within 7 working days.

This matter may please be treated as "Most Urgent" being NGT matter

  
Technical Advisor  
HPWWMA, Panchkula

Letter No. HPWWMA/ Legal/378/2023 1764 - 1770 - Dated: 12/04/2024

A copy of the above is sent to the following for information and necessary action:-

1. Commissioner & Secretary, IWRD, Haryana.
2. Addl. Chief Secretary, Environment & Climate Change Department, Haryana.
3. Addl. Chief Secretary, Development and Panchayat Department, Haryana.
4. Addl. Chief Secretary, Rural Development Department, Haryana.
5. District Magistrate, Rewari [dcrwr@hry.nic.in](mailto:dcrwr@hry.nic.in)
6. Regional Officer, Haryana State Pollution Control Board, Rewari. [hspcbrodr@gmail.com](mailto:hspcbrodr@gmail.com)
7. Amit Sharma, Village Dhaliawas, Near Sector-3, P.O.: - Rewari, Teh. & Dist: Rewari, Haryana-123401 Mob: 9408793704 Mail id: mailzflows@gmail.com

  
12/04/24  
Technical Advisor  
HPWWMA, Panchkula